

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 755 of 2019

IN THE MATTER OF:

Mr. Ch. Sridhar & Anr.

.... Appellants

Vs

Dr. G.V. Narasimha Rao,
(Resolution Professional)

.... Respondent

Present:

For Appellants: Mr. Nitin Pavuluri, Advocate.

For Respondent:

ORDER

26.07.2019 This Appeal has been preferred by the Promoters, who were stalling the process of 'Corporate Insolvency Resolution Process' by not cooperating with the 'Interim Resolution Professional'. For the said reason, the Adjudicating Authority directed the Appellants-Promoters to furnish information, which is under challenge.

We find no ground to interfere with the impugned order. The Appeal is accordingly dismissed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)